

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.215 – IA/64(AHM)2022  
ITEM No.216 – IA/870(AHM)2022  
ITEM No.217 – IA/274(AHM)2023  
ITEM No.218 – IA/966(AHM)2023  
ITEM No.219 – IA/1254(AHM)2023 in IA/274(AHM)2023  
In  
**CP(IB) 759 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/11/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy , Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Jeet J Bhatt, Ld. Adv. Mr. Raheel Patel, Ld. Adv. a.w.  
Mr. Jivansh Shah, Ld. Adv., Mr. Vivek Singh Panwar, Ld.  
Adv.

For the Respondent

:

**ORDER**

**IA/1254(AHM)2023 in IA/274(AHM)2023**

This application has been filed by the Applicant under Rule 11 r.w. Rule 155 of NCLT, Rules seeking amendment. The learned counsel appearing for the RP submits that the copy of this amendment application has not been provided. Let copy of the same be provided within three days.

List all matters before the Regular Bench on 15.12.2023.

-Sd-

**DR. VELAMUR G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**